

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 65 of 2017 &
IA No. 192 of 2017**

Dated: 6th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Green Energy Association ...Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Mandakini Ghosh
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Umesh Prasad for R.1
Mr. Pradeep Misra
Mr. Manoj Kumar Sharma for R.2

Mr. Apurv Goyal for R.3

Ms. Divya Chaturvedi
Ms. Arunima Kedia
Mr. Rajesh Garg for R.4

ORDER

Admit. Issue notice. Mr. C.K. Rai takes notice on behalf of Respondent No.1; Mr. Manoj Kr. Sharma takes notice on behalf of Respondent No.2; Mr. Apurv Goyal takes notice on behalf of Respondent No.3 and Ms. Divya Chaturvedi takes notice on behalf of Respondent No.4 and they seek four weeks time to file reply.

List the matter on **03.05.2017**. In the meantime, learned counsel for the respondents may file reply on or before 05.04.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 20.04.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/pr